

ITEM NO.1

COURT NO.3

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) No(s).D42643/2017

(Arising out of the final judgment and order dated 27.12.2017 passed by the High Court of Himachal Pradesh at Shimla in RSA No.30 of 2017 along with CMP No.8793 of 2017)

M/S JAI MATA DEVI FILING STATION  
(BHARAT PETROLEUM DEALERS)

Petitioner(s)

VERSUS

BHARAT PETROLEUM CORPORATION LTD. & ORS.

Respondent(s)

(With appln.(s) for exemption from filing certified copy of the impugned order)

Date : 30-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s) Ms. Bina Madhavan, Adv.  
Ms. Swati Bhardwaj, Adv.  
Mr. S. Udaya Kumar Sagar, Adv.  
For M/S. Lawyer's Knit & Co, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The special leave petition is dismissed.

As a sequel to the above, pending interlocutory applications,  
if any, stand disposed of.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(JAGDISH CHANDER)  
BRANCH OFFICER